

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri Bhanu Bhushan, Member

Petition No. 19/2008

In the matter of

Adjudication of dispute on account of non-payment of long standing dues and non-refund of Earnest Money Deposit by ASEB arising out of trading operation of electricity.

And in the matter of

Adani Enterprises Ltd., Gurgaon	..Petitioner
Vs	
Assam State Electricity Board, Guwahati	..Respondent

**ORDER
(DATE OF HEARING: 24.7.2008)**

Nemo for the parties.

2. The petitioner, an inter-State electricity trader, had entered into a contract with the respondent to sell 100 MW peak and 50 MW off-peak power from 1.1.2006 to 31.3.2006. However, in the month of February 2006, the petitioner could not supply peak power, reportedly because of generation loss. Supply of peak power was resumed only from 1.3.2006.

3. The respondent made deductions amounting to Rs. 27.45 lakh from the bills of the petitioner on various grounds, explained in detail vide its letter dated 11.4.2008. The petitioner has claimed refund of the above sum as well as the earnest money deposit of Rs. 15 lakh together with interest @ 18%.

4. The petitioner sought adjudication of the dispute.

5. The respondent has filed its reply, wherein it has alleged violation of terms of the draft agreement (no agreement appears to have been signed between the parties).

6. The petitioner vide its letter dated 22.7.2008 has intimated that all the outstanding issues have been bilaterally resolved between the parties. The petitioner has accordingly prayed for withdrawal of the petition.

7. In view of the above facts, the petition stands disposed of as withdrawn.

sd/-
(BHANU BHUSHAN)
MEMBER
New Delhi dated the 28th July 2008

sd/_
(DR. PRAMOD DEO)
CHAIRPERSON